

Table a copy of each of the following Notifications of the Ministry of Law (Legislative Department), under sub-section (3) of section 28 of the Representation of the People Act, 1950 :—

(i) Notification S.O. No. 3307, dated the 16th August, 1969 (in English), publishing the Registration of Electors (Second Amendment) Rules, 1969.

(ii) Notification S.O. No. 3308, dated the 16th August, 1969 (in Hindi), publishing the Registration of Electors (Second Amendment) Rules, 1969.

[Placed in Library. See No. LT-1970/69 for (i) and (ii).]

NOTIFICATIONS OF THE ELECTION COMMISSION

SARDAR IQBAL SINGH : Sir, on behalf of Shri Mohammed Yunus Saleem, I also beg to lay on the Table a copy of each of the following Notifications (in English) of the Election Commission publishing certain corrections and amendments in the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 :—

(i) Notification S.O. No. 3835, dated the 15th September, 1969.

(ii) Notification S.O. No. 4053, dated the 30th September, 1969.

(iii) Notification S.O. No. 4231, dated the 7th October, 1969.

[Placed in Library. See No. LT-1970/69 for (i) to (iii).]

NOTIFICATION OF MINISTRY OF SHIPPING AND TRANSPORT

SARDAR IQBAL SINGH : Sir, I also beg to lay on the Table under sub-section (2) of section 2 of the Essential Services Maintenance Act, 1968, a copy of the Ministry of Shipping and Transport (Transport Wing) Notification G.S.R. No. 2610, dated the 7th November, 1969 (in English). [Placed in Library. See No. LT-1952/69.]

RE RABAT AND THE COMMUNAL SITUATION IN THE COUNTRY

SHRI MULKA GOVINDA REDDY (Mysore) : M. Chairman, Sir, you have already admitted a number of motions on the Rabat debacle, which has brought disgrace and dishonour to India. Most of the Members are very much agitated,

and the people at large outside Parliament, they are also very much agitated about this Rabat debacle and the failure of the Government to safeguard the honour of India. So it is very important and urgent that this matter should be discussed here and now. Perhaps it may not be possible for us to discuss this important question today, but from tomorrow a debate on this issue, on this Rabat debacle, should take place, and one full day should be devoted to that. I demand a discussion on that.

(Interruptions)

SHRI GODEY MURAHARI (Uttar Pradesh) : I support the suggestion made by Mr. Mulka Govinda Reddy.

MR. CHAIRMAN : I agree that this is a very important matter and I hope the Government will be able to find time for this matter as early as possible.

SHRI M. P. BHARGAVA (Uttar Pradesh) : Sir, it is not a question of "as early as possible". We want a debate tomorrow at 12 o'clock.

SHRI BHUPESH GUPTA (West Bengal) : Sir, I am all in favour of a discussion on this motion which my friend has suggested. I have also tabled a motion and it has been admitted, and I have written to you that I want an immediate discussion on the communal disturbances in Ahmedabad and other parts of Gujarat. This is a serious matter. Thousands of people have been killed there belonging to—well—minority communities. Anyhow I think you will agree that the country's internal situation was such which called for a special meeting of the National Integration Council which was followed by an all-party meeting. And those who went there, Members of Parliament and others, they demanded—I am not mentioning any parties—that the National Integration Council should meet. And the meeting was called. Later on, an all-party meeting was held. You will agree, Sir, that it has been a serious blow to national integration and communal amity. If anything has tarnished the image of the country abroad, it is the fratricidal riots in our own country, more so in the birth-land of Mahatma Gandhi in this birth Centenary Year of Mahatma Gandhi. Therefore, Sir, this is also to be taken as a matter of very urgent importance, and I demand a discussion on this. It is for you to decide the priority between this and the

[Shri Bhupesh Gupta]

other motion, but I demand the first priority for a discussion of the communal disturbances in Ahmedabad and other parts of Gujarat. It is of greater national importance because the tension is still there and incidents have taken place. What should come first, it is for you to decide. Of course we will participate in that 'Rabat' discussion, but I think we owe it to our conscience that we discuss the communal disturbances immediately.

SHRI C. D. PANDE (Uttar Pradesh) : Mr. Chairman, the country is very much concerned for the last six weeks about what has happened in Rabat. In fact, most of the Members wanted an early session of Parliament because the country was very much agitated over it. We felt that the country had been very much humiliated, and it was a great rebuff that the country received at Rabat, and we are still reeling under that. I have been told this morning that the Government wants to make a statement on Wednesday and then, later on, give some day for a discussion on that issue. Now we cannot wait till Wednesday for the statement and for the debate to follow later on on an undefined day. We feel that the issue is serious and brooks no delay and we want a discussion on it immediately. For such matters in the Lok Sabha there is a remedy; they have got the device of an adjournment motion and they have also got the device of a no-confidence motion. But in this House Calling-attention, or an early debate is the only remedy. Therefore, it is such an important matter which concerns the whole country. It is such an important matter that, after the fall of Bomdi La in the Chinese invasion, there has been no greater humiliation to this country than this Rabat episode. Therefore this should be discussed tomorrow.

MR. CHAIRMAN : Now I also agree that the Ahmedabad matter is also an important matter and the Government should try to find time as early as possible for this matter also.

SHRI SUNDAR SINGH BHANDARI (Rajasthan) : Take the other communal incidents also; take the situation as it is.

श्री जगदम्बी प्रसाद यादव (बिहार) : अध्यक्ष महोदय, इसके साथ बंगाल में जो हुआ उस पर भी बहस होनी चाहिए।

श्री राजनारायण (उत्तर प्रदेश) : अगर कोई खड़ा हो कर बोलने लगे तो उस को आप एलाऊ कर देंगे। आप के चेम्बर में जा कर इजाजत मांगने से फायदा क्या? वह तो गये नहीं थे जब हम ने इजाजत मांगी थी।

SHRI A. P. CHATTERJEE (West Bengal) : Sir, as far as my party is concerned, I add my voice to the voice of Mr. Bhupesh Gupta.

MR. CHAIRMAN : It is all right

SHRI A. P. CHATTERJEE : Mr. Pande has said that something humiliating has occurred at Rabat but I want to know how much more humiliating were the incidents at Ahmedabad than the incident at Rabat, where hundreds of the minority community were killed in cold blood.

SHRI C. D. PANDE : In Bengal also.

SHRI A. P. CHATTERJEE : In West Bengal we have known how to protect the minorities. Therefore, Mr. Chairman, Sir, this is more humiliating and this is a matter in which we have reason to believe that some of the persons who have now changed sides have got a hand.

SHRI C. D. PANDE : It is all rot.

SHRI A. P. CHATTERJEE : Therefore it is necessary that this matter should be discussed and should be given priority over the discussion on the question of Rabat.

SHRI S. D. MISRA (Uttar Pradesh) : It is the Communists who were responsible. There were bomb explosions in the Communist's house with whom Mr. Bhupesh Gupta travelled. It is the Communists who were responsible for the Ahmedabad riots.

श्री राजनारायण : श्रीमन्, मैं आपसे एक निवेदन कर देना चाहूंगा।

SHRI BHUPESH GUPTA : All right; let us discuss Ahmedabad. It is Mr. Hitendra Desai who is responsible. You Syndicate men, you are talking rot here. Start the discussion tomorrow. Hooligans are ruling Ahmedabad. The Gujarat Government is a hooligan Government which is permeated with communalism.

SHRI DAHYABHAI V. PATEL (Gujarat) : We do not want hooliganism here now.

श्री राजनारायण : श्रीमन्, मैं आपसे पहले ये दसों नख जोड़ कर बिनती करता हूँ कि आप इसको समझ लें कि हम आपके चैंबर में जाते हैं, आपसे अनुनय विनय करते हैं कि आप हमको मौका दें लेकिन जो नहीं गये वह भी मुझसे पहले ही खड़े हो कर बोल देते हैं। तो हमारे साथ . . .

श्री सभापति : आपको तो मौका दिया है।

श्री राजनारायण : हमारे ऊपर रहम कीजिये। हम इतनी मेहनत करते हैं। मैं श्री भूपेश गुप्ता से भी कहूँगा कि जो अधिकार वह अपने लिये चाहते हैं वह अधिकार दूसरों को भी दें। जब हम खड़े थे तो उनको नहीं खड़ा होना चाहिये। वह आगे की सीट पर बैठते हैं इसलिये वह इधर देखते नहीं।

तो, श्रीमान्, मेरा एक निवेदन है। हमारे तीन कार्लिग अंश न वापस हुये हैं। एक तो अहमदाबाद के बारे में है। 18 सितम्बर से अहमदाबाद में जा साम्प्रदायिक दंगे हुये और जिसने भारतीय समाज और भारत राष्ट्र को अमानवीय दंग पर जन धन की क्षति पहुंचा कर अपमानित किया उसकी ओर सरकार का ध्यान दिलायें। तो इसके पीछे आपके दफ्तर ने लिख कर भेज दिया कि गृहीत नहीं किया।

श्री सभापति : उसका आप यहां जिज्ञा नहीं करे। जो कुछ कहता है उसके बारे में मुझ से चैंबर में कहे।

श्री राजनारायण : दूसरा यह था कि रबात सम्मेलन में शामिल हो कर भारत के प्रतिनिधियों ने राष्ट्र पर जो कलंक लगाया उसके सम्बन्ध में भी हमने ध्यानाकर्षण की सूचना दी और यह भी गृहीत नहीं किया गया। तीसरा हमने यह दिया कि कांग्रेस पार्टी ने इन्दिरा जी को प्राथमिक सदस्यता से निष्काषित किया है . . .

श्री सभापति : उसका जिज्ञा आप यहां नहीं कर सकेंगे।

श्री राजनारायण : . . . निष्कासन प्रस्ताव के पास होते ही उनको इस्तीफा देना था, वह इस्तीफा न दे कर संसदीय आचरण . . .

श्री सभापति : देखिये, जो मैं एडमिट करता हूँ या नहीं करता हूँ उसके लिये यह रूलिंग हो चुकी है कि वह यहां हाउस में डिसकस नहीं हो सकता है। उसके लिये चैंबर में मुझ से कहें।

श्री राजनारायण : जब आपने श्री भूपेश गुप्ता को सब बोलने दिया तो हमें भी . . .

श्री सभापति : लेकिन जो कायदे की बात है वह कहिये।

श्री जगदम्बी प्रसाद यादव : भूपेश गुप्ता तो अंग्रेजी में बोलते हैं।

श्री राजनारायण : श्रीमन्, मैं इसीलिये चाहता था कि इस जगह पर कोई ऐसा व्यक्ति विशेष आये जो कि हिन्दी भी समझे।

श्री सभापति : मैं समझता . . .

श्री राजनारायण : हमारी वह बात पूरी हुई, आप हिन्दी समझते हैं इसलिये आपको मेरे बोलने से सफोकेशन नहीं होगा लेकिन जब श्री भूपेश गुप्ता अपने सारे तर्कों को केवल प्वाइंट पर ही रख दें तो हमको कैसे रोक सकते हैं, यह, श्रीमन्, आप खुद ही सोचिये। इसलिये सुना जाय।

श्रीमन्, रबात सम्मेलन और अहमदाबाद का दंगा, यह दोनों एक दूसरे से सम्बन्धित होंगे। श्रीमन्, हम अहमदाबाद गये हैं, हमने वह की सफरिस देखी है। जिन्दा आदमी को हाथ पर बांध कर आग में जला दिया। आग में झोंका गया है। मां की गोदी से बच्चे को छीन कर जलाया गया है। टैक्सी को रोक कर के उसकी सवारी को कल्ल किया गया है। क्या क्या अन्तर्ण नहीं हुआ है। मनुष्य कितना जंगली जानवर हो सकता है, अहमदाबाद जाने से यह पता चलता है। हमने यह पूरी रिपोर्ट दी है जिसको श्रीमती इन्दिरा नेहरू गांधी के अलावा और

[श्री राजनारायण]

कोई कांट्रैडिक्ट नहीं कर सकता। क्योंकि जब यु० एन० आई० ने पूछा कि राजनारायण ने ऐसा कहा है, इस तरह की रपट सरकार को दी है, तो श्रीमती इन्दिरा नेहरू गांधी ने कहा कि "I am not going to bother about what Mr. Rajnarayan says". मैं पहला व्यक्ति हूँ जिम्मे कि सरकार को रपट दी है कि दो दिन तक, 18 और 19 दो तारीखों में पूरी सरकार की उदासीनता से, लापरवाही से, कर्तव्यहीनता से, सारी जनता लफंगों के, गुंडों के, बदमाशों के हाथों में छोड़ दी गई थी।

श्री सभापति : जब इसका मौका आयेगा तब यह सब कहियेगा।

श्री राजनारायण : वह बहस जब होगी तब होगी, हमारी यह रपट है। और रबात के मामले में जिस ढंग से इस सरकार ने लीपापोती की, रबात सम्मेलन के लिये, उसमें शामिल होने के लिये निमंत्रण मंगाने में . . .

श्री एस० डी० मिश्र : शर्मनाक है।

श्री राजनारायण : इसका भी असर था वहा और मैं इसको साबित करूंगा कि सरकार ने इसकी अगस्त महीने से कोशिश की कि रबात सम्मेलन में भारत की सरकार शामिल हो, भारत का प्रतिनिधि शामिल हो, चूंकि श्री चागला एक मुसलमान मिनिस्टर थे तो श्री दिनेश सिंह विदेश मंत्री आ गये, विदेश मंत्री एक हिन्दू आ गया, तो इसको दिखाना था कि जो मुसलमान मिनिस्टर ने हासिल नहीं किया वह एक हिन्दू मिनिस्टर ने कर दिया, भारत के मुसलमानों को गमराह करने के लिये। तो वह सब का हम पर्दाफाश करेंगे। वहां के कुछ राष्ट्रवादी, कट्टरपंथियों ने भी इस बात का नाजायज फायदा उठाया है। उन्होंने कहा है कि भारत की सरकार कितनी नंगी और लफंगी है और सेकुलरिज्म के सिद्धांत के कितने विरुद्ध जा रही है कि मुस्लिम राज्य सम्मेलन में जाने के लिये नाजायज तरीके से साजिश कर के निमंत्रण मांगा जा रहा है।

श्री सभापति : इसके लिये मौका बाद में आयेगा।

श्री राजनारायण : तो अगस्त महीने से भारतीय सरकार ने रबात सम्मेलन में शामिल होने के लिये निमंत्रण मांगने की साजिश की। इसने भी लोगों के दिमाग को परेशान किया है। इसलिये मैं चाहूंगा कि इन तीन विषयों के लिये आप समय तय कीजिये, रबात, अहमदाबाद और श्री जगजीवन राम, तीनों मामले महत्वपूर्ण हैं जिस पर कि आपको समय बांधना चाहिये।

श्री सभापति : अब आप बैठिये।

श्री राजनारायण : सुनिये तो, श्रीमन्। कृपा कर के एक मिनट सुनिये, एक मिनट में मैं आपको अपनी मुसिबत बताये देता हूँ। 25 नवम्बर को हम लोग लखनऊ में रहेंगे इसलिये हम चाहते हैं कि हमारी सहूलियतको भी देखा जाय, क्योंकि इनके बारे में हमको पूरी जानकारी है।

SHRI A. P. CHATTERJEE : You allow all this? Let us have the discussion here and now. If we stand up you say, sit down, sit down but you allow him to say all these things.

श्री राजनारायण : श्रीमन्, कल और परसों की तिथि इसके लिये तय करें। समय देने में देर नहीं होनी चाहिये, जस्टिस डिलेड इज जस्टिस डिनाइड, न्याय के मिलने में देरी होने से . . .

श्री सभापति : अच्छा, ठीक है। अब आप बैठिये।

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair]

SHRI G. RAMACHANDRAN (Nominated) : The issue just now is not whether Rabat should be discussed or not or whether the communal question should be taken up for discussion or not. As soon as the Chairman turned to the Government and said 'Please fix a time very early to discuss this' the issue has been settled and we shall discuss both and I am happy that both will be discussed. But if you are

looking at this problem not from a political angle but on the merits of the question then can there be the slightest doubt in the mind of anybody that the communal question is far more important and far more the concern of this country? It is an old question; it is a question of today, it is a question of tomorrow affecting the integrity and the life of our nation from top to bottom. Let Rabat be discussed and let everyone who has something to say have the full say but if there is any question of priority being considered, I plead as hard as I can that the priority should be to discuss the general communal question and let Rabat follow.

THE VICE CHAIRMAN (SHRI M. P. BHARGAVA) : Railway Minister.

SHRI C. D. PANDE : What is the decision?

THE VICE CHAIRMAN (SHRI M. P. BHARGAVA) : Views have been expressed. They will be considered by the Government. Chairman has also said that the discussion should be fixed as soon as possible.

श्री राजनारायण : श्रीमन्, मैं आपसे एक निवेदन कर रहा हूँ कि एक नोटिस हमने दिया है, पता नहीं कहाँ दबा है। पश्चिमी बंगाल में आसनसोल की कोलियरी फ़िल्ड में जिस तरह से सी.पी.एम. ने गुंडागर्दी की है उसके बारे में हमने इस सदन से डिबेट मांगी है।

उत्सवभारति (श्री महावीर प्रसाद भार्गव) : वह पीछे देखेंगे।

श्री राजनारायण : वहाँ पर जानें गई है, घर लूट लिये गये हैं।

(Interruptions)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : Order please.

STATEMENT BY MINISTER RE COLLISION BETWEEN 357 DOWN BHUSAWAL-JHANSI PASSENGER AND A DIESEL GOODS TRAIN AT ITARSI 'C' CABIN ON 10-11-69

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI ROHANLAL CHATURVEDI) : Mr.

Vice-Chairman, on 10-11-69 at about 06-48 hours while train No. 357 Down Bhusawal-Jhansi Passenger was waiting at the Down Outer Signal of Itarsi 'C' Cabin on the Bhusawal-Itarsi Broad Gauge double line section of the Central Railway, a Diesel Goods train ran into it from the rear. Due to the impact of the collision, the engine of the Goods train went off the track, 13 wagons next to the engine derailed and telescoped and three rear bogies of 357 Down Bhusawal-Jhansi Passenger train got damaged; blocking the Up and Down main lines between 'B' Cabin and 'C' Cabin.

As a result of this accident, 9 persons were killed on the spot and another 3 injured of whom two sustained grievous injuries and one minor injuries. Immediately on receipt of information of the accident, the services of the railway doctors, doctors of the Civil Hospital and the private doctors at Itarsi were requisitioned and the Itarsi medical relief van was rushed to the site of the accident. The Bhusawal medical relief van, accompanied by the Medical Superintendent, other railway doctors and the Divisional Superintendent, Bhusawal, was also sent to the site. After rendering necessary medical aid at the site, the two grievously injured persons were sent to Civil Hospital, Itarsi, where one of them succumbed to his injuries (bringing the total number of deaths to 10). The other injured person is reported to be progressing satisfactorily.

The Deputy Minister for Railways and Member Engineering Railway Board flew to the site of the accident.

Ex-gratia payment to the next of kin of the deceased and to the grievously injured person has been arranged.

The Additional Commissioner of Railway Safety, Bombay is holding his statutory inquiry into the accident.

श्री सुन्दर सिंह भंडारी (राजस्थान) : यह स्टेटमेन्ट जो रेलवे मिनिस्टर साहब ने दिया है, इस संबंध में मुझे यह कहना है कि परसों टुंडला और कानपुर के बीच एक रेल एक्सीडेंट हुआ और उसके कारण गाड़ियों का आवागमन 12 घंटे से अधिक समय तक रुका। मैं चाहता था कि इस स्टेटमेन्ट का उल्लेख करते समय आज इस सदन को उस दुर्घटना के संबंध में भी मालूमता